

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No.1344/94.

J.P.Sargayye.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant by Shri P.V.Daware.
Respondents by Shri S.S.Karkera.

Oral Judgment:-

¶Per Shri P.P.Srivastava, Member(A) ¶ Dt. 3.2.1995.

Heard Shri P.V.Daware, counsel for the applicant and Shri S.S.Karkera, counsel for the Respondents.

2. The applicant in this case who is a daughter of the deceased employee of the department ^{for compassionate ground application} would make an application to the Administration ^A bringing out all the factors concerning her monetary conditions etc. for consideration of the department according to rules. This may be done within a period of one month and the department may consider the application within a period of three months after that.

3. The O.A. is accordingly disposed of.


(P.P.SRIVASTAVA)
MEMBER(A).

B.

N

157/019

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GULE STAN BLDG. NO. 6, PRESCOT ROAD, 4TH FLR.,
MUMBAI - 400 001.

C.P.No. 55/96 in
O.A.No. 1344/94.

Dated: 13th Sept. 96.

CORAM : Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri M.R. Kodhatkar, Member (A).

Jaishree Pralhad Sargayee
By Advocate Shri P.V. Daware

... Applicant.

v/s.

1. Shri Y.D. Mathur,
The Post Master General,
Aurangabad Division,
Aurangabad.
2. Shri H.K. Agrawal,
The Senior Supdt. R.M.S.L.,
Division, Bhusawal Dist.,
Jalgaon.
3. Shri S.R. Joshi,
The Senior Superintendent,
of Post Office, Aurangabad,
Division, Aurangabad.

... Respondents.

By Advocate Shri S.S. Karkera for
Shri P.M. Pradhan.

I O R A L O R D E R I

The respondents have filed the reply to CP-55/96.

Respondents were directed to consider the request of applicant
dated 7/3/1995.

The respondents have considered the request of the
applicant and found that the deceased employees family is not in
indigent condition, therefore, the Relaxation Committee has rejected
the appeal for compassionate appointment.

In the circumstances, we find there is no merit in the
CP and no contempt is made out and CP-55/96 is discharged.

CP-55/96 is disposed of as discharged.

Certified True Copy
Date

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